## In the Central Administrative Tribunal Calcutta Bench

MA No. 449 of 1998 IN MA 448 of 1998 (OA 714 of 1997)

Present : Hen'ble Mr. D. Purkayastha, Judicial Member

South Eastern Railway

Vs.

S. C. Ghesh

For the Applicant :

Mr. S. Chewdhury, Advecate

For the Respondents:

Mr. S.K. Dutta, Advecate Mr. T.K. Biswas, Advecate

Heard on: 18-11-98

Date of Judgement: 18-11-98

## ORDER

Heard Id. Advocates of both the parties. Applicant filed this application for setting aside the ex-parte order dated 21.7.98 by this Tribunal. It is stated by the Id. Advocate Mr. Chowdhury for the respondent applicants that on 21.7.98 he could not appear before the Tribunal because of illness of his mother and the case was heard ex-parte.

I have considered the submissions of Ld. Advocates of both the parties and I find that the reason stated in the application constitutes sufficient cause for setting aside the exparte order dated 21.7.98. So, application is restored for hearing after setting aside the exparte order dated 21.7.98 and condenation of delay filled in the application for restoration of the case after setting aside the exparte order is hereby spanted. Respondents are directed to furnish the copy of the reply to the other side positively to-day. Accordingly, both the MA are disposed of and OA is restored.

( D. Purkayastha )
Member (J)